

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-505**  
IB-634/ND/2022

**IN THE MATTER OF:**

M/s Associated Road Carriers Ltd.

....Applicant

**Vs.**

M/s Methodex Systems Pvt. Ltd.

.....Respondent

**SECTION**

U/s 9 IBC

**Order delivered on 27.09.2022**

**CORAM:**

**SHRI P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Shri Sanjay Vashishtha and Shri Phagun Kalra,  
Advocates

For the Respondent : Risha Mittal, Advocate

**ORDER**

We have heard the submissions made by Counsel for Operational Creditor as well as Proxy counsel for Corporate Debtor. Proxy counsel for Corporate Debtor prayed for 10 days' time to file their reply and thereafter another week days' time for rejoinder, if any. Post this matter on **19.10.2022**.

-Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

-Sd/-

**(P.S.N. PRASAD)**  
**MEMBER (J)**

Khushboo